tion 5 of the principal Act, from the date of cesser of the Patents (Amen-ment) Ordinance, 1994 till the date on which this Act receives the assent of the President (both days inclusive) shall be deemed to have been validly made as if the provisions of the principal Act, as amended by this Act, had been in force at all material times." Ord. 13 of 1994.

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha."

Sir, I lav the Bill on the Table.

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS

SHRI PRANAB MUKHERJEE (West Bengal): 1 present the Fifty-third Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs on the Immigration (Carriers' Liability) Bill, 1998.

RE. REMOVAL OF NAVAL CHIEF AND ALLEGATIONS MADE BY SHRI MOHAN GURUSWAMY

THE LEADER OF THE **OPPOSITION** (DR. MANMOHAN SINGH): Mr. Chairman, Sir, the recent events in the Ministry of Defence culminated in the resignation of the Naval Chief. And the functioning of some other Ministries, as highlighted in an article written by the former Advisor to the Finance Minister, have caused a great deal of worry and concern to the Members of this House and the public at large. Widespread accusations have been levied. I cannot, and I do not wish to go into the merits of these things. In my speech, while speaking on the Motion of Thanks to the hon. President, I had

made by Shri Mohan 242 Guruswamy

drawn the Government's attention to the widespread concern that we feel, and we had expected the Government to enlighten us on these issues. Yesterday, when the hon. Prime Minister spoke, he did not touch on these matters and as courtesy to him, I did not think it proper to interrupt him, or, even to rise to protest even after he had concluded his speech. Sir, we have been discussing this matter with you and with the Government. We were told that we should wait until the Prime Minister addressed this House and may be, he would touch on these subjects. He has chosen not to touch on these subjects. Therefore, we honestly and sincerely feel that this House should be given an opportunity to discuss both these issues on the basis of a substantive Motion under Rule 170.

Sir, we do recognise the gravity of the issues and it was because of this concern that in the last session we took the initiative to seek an appointment with the hon. Prime Minister and to apprise him that the matter was so serious that some way should be found to deal with this matter in a manner which would satisfy the country and the House and also, I think, preserve the apolitical character of the Armed Forces and maintain high morale. Subsequently, Prime Minister was good enough to call the leaders of the Opposition parties in the Rajya Sabha and we had a meeting with him. The Defence Minister gave us his reasons. We expressed certain misgivings and our feelings were conveyed to the Government that this was a matter which required further probe. But I am distressed to note-I have been told-that the hon. Home Minister in the other House has stated that the leaders of the Opposition parties in the Rajya Sabha have agreed to the Government's request not to raise this matter in the Rajya Sabha. Sir, I can say with all sincerity-and my colleagues from other parties are also here; they would certify-that we have made no such

commitment to the Government. Even now we feci, and we strongly feci that both these issues arc of great importance and that this House should be given an opportunity to express its views through a substantive motion under rule 170. Therefore, even at this stage we would urge upon the Government to agree to this request of a large majority of this House.

[RAJYA SABHA]

श्री सुरेश पचौरी (मध्य प्रदेश) : सभापति महोदय, रूल-170 के तहत मैंने इस संबंध में नोटिस दिया था जो पार्लियामेंट्री बुलेटिन में भी प्रकाशित हुआ हैं और आए दिन डिफेंस के मामले में हथियारों की खरीद के संबंध में, डिफेंस की कार्यपद्धति के संबंध मे पूर्व नौसेनाध्यक्ष द्वारा लगाए गए आरोपों के संबंध में विभिन्न समाचार पत्रों में कई समाचार प्रकाशित हो रहे हैं । समाचार पत्रों के माध्यम से इस सदन के सदस्यों को यह जानकारी मिलती हैं कि यह-यह चीजें डिफेंस में हुई थीं और यह नहीं हुई थी । मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूं कि इस सदन के सदस्यों को जानकारी समाचार पत्रों के माध्यम से न मिले बल्कि वस्त-स्थिति क्या हैं, वास्तविकता क्या हैं इस बात की जानकारी सरकार के माध्यम से मिले इसलिए डिस्कशन का समय मिलना चाहिए ।

MR. CHAIRMAN: Your party leader has already spoken. I am going to permit only one Member from each party. (*Interruptions*)...

श्री सुरेश पचौरी : लेकिन मीशन मैंने दिया हैं इसलिए आपकी अनुमति से बोल रहा हूं कि सरकार स्पष्ट करे कि कब समय देगी।

MR. CHAIRMAN: That is all right. Mr. Gurudas Das Gupta.

SHRI GURUDAD DAS GUPTA (West Bengal): Sir, I am only suggesting that it is very unfortunate that repeatedly we have to take the time of the House to implore the Government that it may kindly agree to a discussion on a number of vital issues which are agitating the minds of the common people. We have been telling the Government that the press is free to discuss everything but the Parliament is not within its right to discuss them. This is a completely

untenable situation. Let the hon. Prime Minister have a little confidence in the Members of this House that we have in our mind the importance of the security system of the country. There is nobody in the House who is going to belittle this issue. But there can not be a running away from this important issue of a discussion on Defence. It is not a question of Defence only. Many of the Members in this House have implored the Government to have a discussion on the attack on the minorities in the country. That is also an important thing. The Prime Minister yesterday spoke of consensus. Let us have a discussion, let us try whether we can find a consensus on the fundamentals regarding the policy of Defence, on the policy with regard to minorities ... (Interruptions),...

MR. CHAIRMAN: That is all right. Mr. Biplab Dasgupta.

SHRI GURUDAS DAS GUPTA: ...and also on the complaint which a former adviser of the Finance ministry has specifically made against some of the hon. Members of the Government. We want the House to take cognizance of the complaint and the issues agitating the minds of the people.

DR. BIPLAB DASGUPTA (West Bengal): Sir, I find it very perplexing that both of these issues, one relating to the comments made by Shri Guruswamy and the other relating to Admiral Bhagwat, are being discussed by the entire country. Everyday something new is coming up in the Press, but we, in Parliament, are not discussing. Both these issues have made us very uncomfortable as far as the Defence Policy and the Economic Policy are concerned. Our Members have given notice for discussion under Rule 168 which is there with you. Unfortunately, the Government has not yet been able to prepare its legislative agenda. We must know whether during the remaining days, there will be sufficient room for discussing both these issues. If these two. Motions are not discussed substantively,

made by Shri Mohan 246 Guruswamy

we will be having a very serious problem. There is another point T would like to make with reference to which Mr. Manmohan Singh has spoken. There has been a meeting held by the Prime Minister with the leaders of various parties, our party was also represented; but the impression which has been conveyed afterwards by the man of the Government is they have all been satisfied with whatever explanation has been given by the Defence Minister; that is a very wrong message which has been given. We are not at all satisfied and if the Prime Minser claims that everybody was happy, then that should have been clarified before the leaders themeselves. Only then such a statement should have been made. Since the statement has been made from the Government side, it is imperative on the part of our party to make it absolutely clear that we remain very unhappy with the way this thing has been dealt with. We would like to have a very clear position of the Government on this issue. My appeal would, therefore, be, Sir, you kindly ensure that these two issues are not evaded in this House. These two issues should not be allowed to be evaded by the Government.

MR. CHAIRMAN: That is all right. Shri Ish Dutt Yadav.

श्री ईश दत्त यादव (उत्तर प्रदेश) : माननीय सभापति जी, देश की सुरक्षा अत्यंत महत्वपूर्ण होती हें और गोपनीय भी होती हैं और इस देश के इतिहास में जिस तरह से एडमिरल विश्णु भागवत की बरखास्तगी की गई, यह पूरे देश के लिए एक बहुत ही महत्वपूर्ण विषये हो गया है । रक्षा मंत्री और सरकार विष्णु भागवत पर आरोप लगा रहे हैं, अनेक आरोप लगा रहे हैं और विष्णु भागवत इनके खिलाफ आरोप लगा रहे हैं। पूरा देश यह जानना चाहता हैं कि वास्तविकता क्या हैं ? विष्णु भागवत दोषी हैं या सरकार किसी कुंठा की वजह से किसी दुर्भावना कीवजह से चाहे वह रक्षा मंत्री हों चाहे सरकार को बरखास्त किया गया, यह अत्यंत महत्वपूर्ण हैं मान्यवर क्योंकि समाचार-पत्रों में जो भी छपा कि विष्णू भागवत देश कि सुरक्षा के लिए यातना उत्पन्न कर रहे

थे । अगर यह वास्तविकता हैं तो यह अत्यंत महत्वपूर्ण विषय हैं । इसलिए नेता विपक्ष डॉ0 मनमोहन सिंह जी ने जो प्रस्ताव रखा हैं, मैं इसका समर्थन करता हूं कि इस विषय पर सदन में विचार होना चाहिए ताकि इस सदन के समक्ष और देश के समक्ष ये सारी समस्याएं और सारी जो उलझने हैं, वे आ जाएं ।

उसी प्रकार से वित्त मंत्री जी के जो आर्थिक सलाहकार थे, इनके संबंध में भी इस देश कें अंदर एक रहस्य बना हुआ हैं । इसलिए मैं नेता विपक्ष की बातों का समर्थन करते हुए मांग कर रहा हूं कि इसको प्रधान मंत्री जी आप माननीय सभापति जी के कक्ष मेंनही बल्कि सदन में लाइए और पूरे देश के सामने इस का स्पष्ट्रीकरण हो जाना चाहिए कि विष्णु भागवत दोषी हैं या सरकार दोषी हैं ? बहुत-बहुत धन्यवाद । ...(व्यवधान)...

श्री नरेश यादव (बिहार) : चेयरमैन सर, एक व्यवस्था का प्रश्न हैं । ... प्वाइंट ऑफ ऑर्डर हैं सर । ...(व्यवधान)...

प्रधान मंत्री (श्री अटल बिहारी वाजपेयी) : सभापति जी, मुझे ...(व्यवधान)... मुझे जाना हैं। श्री सभापति : ये जा रहे हैं। ...(व्यवधान)...

श्री अटल बिहारी वाजपेयी : मैं जाने के लिए आपकी इजाज़त मांगने के लिए खड़ा हुआ हूं । एक विदेशी प्रतिनिधिमंडल आ रहा हैं । ...(व्यवधान)...

श्री नरेश यादव ः सभापति महोदय ...सभापति महोदय...

श्री अटल बिहारी वाजपेयी ः चेकोस्लोवाकिया का प्रतिनिधमंडल हैं। मैंने समय दिया हुआ हैं।...(व्यवधान)...

श्री सभापति : अरे ... बात सुनिए, वे कह रहे हैं कि मैंने जाने की आज्ञा मांग रहा हूं।

श्री अटल बिहारी वाजपेयी : ये नहीं चाहते कि हम जाए मगर सभापति जी, जाते-जाते मैं एक बात कहना चाहता हूं कि कल मैंने अपने भाषण में नौसेना के प्रमुख की बरखास्तगी के बारे में कुछ कहा गया था । डाक्टर साहब ने कहा कि मैंने कुछ नहीं कहा । मैंने एक ठोस प्रस्ताव रखा था कि एडमिरल भागवत की बर्खास्तगी से संबंधित सारे कागज-पत्र हम सभापति महोदय आपको दिखाने के लिए तैयार हैं ।...

श्री सभापति : हाउस की मर्जी से । ...(व्यवधान)...

made by Shri Mohan 248 Guruswamy

श्री अटल बिहारी वाजपेयी : मुझे कहनते तो दीलिए, क्योंकि उसमें कुछ ऐसे मामले है जो नाजुक मामले हैं, जो देश की सुरक्षा से संबंधित हैं । जो सरकार में रह चुके हैं और फिर सरकार में आने का प्रयास कर रहे हैं, वे इस बात को समझेंगे,ऐसा मानता हूं।...(व्यवधान)...

श्री मोहम्मद सलीम (पश्चिमी-बंगाल) : यह सिर्फ उनका सवाल नहीं हैं, यह पूरे देश का सवाल हैं । ...(व्यवधान)...

[÷]**شری محمد سلیم**: یہ صرف انکا سوال نہیں ہے۔ یہ پورے دیش کا سوال ہے …"مداخلت"…

श्री अटल बिहारी वाजपेयी : पूरे देश की तरफ से ही तो मैं बोल रहा हूं । ...(व्यवधान)...

श्री नीलो त्पल बसु (पश्चिमी बंगाल) : यह सेंसेटिव मैटर ही तो प्रेस में आ रहा हैं । ...(व्यवधान)...

श्री अटल बिहारी वाजपेयी : यह कोई बात नहीं हुई । ...(व्यवधान)... अब अगर ...(व्यवधान)...

श्री मोहम्मद सलीम : इंडियन एक्सप्रेस में छापा हैं।...(व्यवधान)...

اشری محمد سلیم: انڈین

ایکسپریس میں چھپا ہے ... "مداخلت"...

श्री नरेश यादव ः यह मामला बहुत ...(व्यवधान)...

सदन के नेता (श्री सिकन्दर बख्त) : आप क्यों बीच में खड़े होते हैं ? ...(व्यवधान)... क्यों बीच-बीच में खड़े होकर व्यवधान डालते हो ? Let him finish. (Interrupions). यह क्या तमाशा हैं कि प्राइम मिनिस्टर भी नहीं बोल सकते । ...(व्यवधान)...

†**نیتا سدن "شری سکندر بخت"**: آپ کیوں بیچ میں کھڑ **ے ہو** ئے ہیں۔ ..."مداخلت"...کیوں بیچ بیچ میں کھڑے ہوکر ویودھان ڈالتے ہو۔ "لیٹ ہم فنش" ..."مداخلت"... یہ کیا تماشہ ہے کہ پرائم منسٹر بھی نہیں بول سکتے ..."مداخلت"...

श्री सुरेश पचौरी : यह मामला केवल भागवत की बर्खास्तगी तक सीमित नहीं हैं । ...(व्यवधान)...

श्री मोहम्मद सलीम : इस देश की सुरक्षा रक्षा मंत्री के हाथों मे सुरक्षित नहीं हैं।...(व्यवधान)... इस देश की सुरक्षा डिफेंस मिनिस्टर के हाथ में सुरक्षित नहीं हैं।...(व्यवधान)...

†شری محمد سلیم: اس دیش کی سرکشا رکشا منتری کے ہاتھوں سرکشت نہیں ہے ..."مداخلت"... اس دیش کی سرکشا ڈفینس منسٹر کے ہاتھوں سرکشت نہیں ہے"مداخلت"...

श्री सभापति : प्रधान मंत्री जी को सुनना चाहिए । प्रधान मंत्री जी को सुनना चाहिए । ...(व्यवधान)...

श्री मोहम्मद सलीम : रक्षा मंत्री के हाथ में देश की सुरक्षा सुरक्षित नहीं हैं । ...(व्यवधान)... सच्चाई जानने का पार्लियामेंट को अधिकार हैं ।(व्यवधान)...

[†]**شری محمد سلیم**: رکشا منتری کے ہاتھ میں دیش کی سرکشا سرکشت نہیں ہے..."مداخلت"... سچائی جاننے کا پارلیمنٹ کوادھیکار ہے..."مداخلت"...

†[]Transilteration in Arabic Script

made by Shri Mohan 250 Guruswamy

श्री सुरेश पचौरी : सर, एडमिरल भागवत का ही मामला नहीं हैं । यह भ्रष्टाचार से जुड़ा हुआ मुद्दा हैं । ...(व्यवधान)... प्रश्न भागवत की बर्खास्तगी का नहीं हैं । ...(व्यवधान)...

MR. CHAIRMAN: Let him spsak. (Interruptions).

श्री मोहम्मद सलीम : प्रधान मंत्री और विपक्ष के नेता के बीच का सवाल नहीं हैं । सवाल इस देश की सरक्षा का हैं । ...(व्यवधान)...

†شری محمد سلیم: پردھان منتری اور وپکش کے نیتا کے بیچ کا سوال نہیں ہے۔ سوال اس دیش کی سرکشا کا ہے۔"مداخلت"... مانیہ رکشا منتری کے ہاتھ میں دیش کی سرکشت نہیں ہے"مداخلت"...

श्री सुरेश पचौरी : यह केवल बर्खास्तगी का मामला नहीं हैं, बल्कि भ्रष्टाचार से जुड़ा मुद्दा भी हैं ।...(व्यवधान)...

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, when the Leader of the Opposition was speaking we did not interrupt him. (*Interruptions*).

MR. CHAIRMAN: Let him speak. (Interruptions).

श्री मोहम्मद सलीम ः साजिश हो रही हैं और देश के रक्षा मंत्री ...(व्यवधान)...

श्री जीवन राय (पश्चिमी बंगाल) : रक्षा मंत्री को बचाने के लिए सरकार देश को भी ...(व्यवधान)...

श्री सुरेश पचौरी : इस पर डिसकशन होने पर क्या आपत्ति हैं ? ...(**व्यवधान**)...

श्री दीपांकर मुखर्जी (पश्चिमी बंगाल) : छिपा-छिपा कर क्या हो रहा हैं सामने लाइये । ...(व्यवधान)... MR. CHAIRMAN: The hon. Prime Minister would like to speak. (*Interruptions*). He is speaking. (*Interruptions*).

SHRI M. VENKAIAH NAIDU: Sir, I am on a point of order. (*Interruptions*). Sir, when the hon. Leader of the Opposition was speaking nobody interrupted him. (*Interruptions*).

श्री सुरेश पचौरी : यह मामला केवल बर्खास्तगी का नहीं हैं । ...(व्यवधान)...

MR. CHAIRMAN: Can't you allow the Prime Minister to speak? (Interruptions). Let the Prime Minister speak. (Interruptions). Please sit down, please sit down. (Interruptions). Let the Prime Minister speak. Now Members from both the sides will sit down. (Interruptions). The Prime Minister will speak. (Interruptions). The Prime Minister will speak. (Interruptions)'

श्री सुरेश पचौरी : प्रश्न बर्खास्तगी का नहीं हैं । यह भ्रष्टाचार से जुड़ा हुआ मुद्दा हैं । यह मामला बर्खास्तगी तक की सीमति नहीं हैं । ...(व्यवधान)...

श्री मोहम्मद सलीम : नेवल स्टाफ का मामला दिस्मबर से चल रहा था।...(व्यवधान)... तीन महीने से सरकार टालती आ रही हैं। ...(व्यवधान)... ने شرى محمد سليم: نيول اسٽاف کا معاملہ

श्री मोहम्मद सलीम : सर, उस मामले पर ...(व्यवधान)... कोई जवाब नहीं हैं आपके पास।

†[]Transilteration in Arabic Script

made by Shri Mohan 252 Guruswamy

श्रीमती सरोज दुबे (**बिहार**) : चेयरमैन साहब, ...(व्यवधान)...

कृछ माननीय सदस्य ः सर, ...(व्यवधान)...

SHRI MD. SALIM: We want JPC (*Interruptions*) It is a fit case for a parliamentary probe ...(*Interruptions*).

MR. CHAIRMAN: The House is adjourned till 4 o' clock.

The House then adjourned at twentythree minutes past twelve of the clock.

The House ressembled at four of the clock, The Deputy Chairman *in the Chair*.

THE DEPUTY CHAIRMAN: I am so happy कि आप लोग खुशी के माहौल में हैं। स्पेशल मेंशन हैं आपको स्पेशल मेंशन लेना हैं कि नहीं ...(व्यवधान)...

श्री सूरेश पचौरी : मैं आपके माध्यम से सरकार से यह कहना चाहता हूं कि चर्चा के लिए कोई समय मकर्रर किया जाए, कोई तिथि तय की जाए लेकिन सरकार की तरफ से न तो समय मुकर्रर किया गया और न ही तिथि तय की गई। रक्षा मंत्रालय के संबंध में विभिन्न समाचार-पत्रों में,पिछले दिनों काफी समाचार आ रहे हैं उन समाचार-पत्रों में माध्यम से तो हमें कई जानकारियां मिल रही हैं लेकिन सरकार की तरफ से वास्ततिकता क्या हैं, असलियत क्या हैं, इस बात की कोई जानकारी हमें इस सदन के सदस्य होने के नाते नहीं मिल पा रही हैं । इसलिए हम आपके माध्यम से अनूरोध करते हैं कि सरकार बताए कि हमने जो रूल 170 के तहत मोशन दिया हैं, जो दो भागों में हैं, एक, गुरुस्वामी ने इस सरकार पर और रक्षा मंत्रालय पर आरोप लगाए हैं और दूसरा रक्षा मंत्रालय समिति के विषय में विचार-विमर्श के लिए सरकार कौन-सी तिथि और समय मुकर्रर कर रही हैं ।

उपसभापतिः आप बैठिए, एक मिनट बैठिए, मंत्री जी बैठे हैं ...(व्यवधान)... आपने अपना निवेदन रखा, सबने मिलकर रखा। मंत्री जी बैठे हैं, जवाब देना चाहें तो दे सकते हैं उसके बाद हम निर्णय करेंगे कि क्या करना हैं । हाऊस तो चलना ही चाहिए ।

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री संतोष कुमार गंगवार) : माननीय **उपसभापति**जी, सुबह सदस्यों ने अपनी भावनाओं से अवगत करा दिया था और मेरी जानकरी में सरकार किसी भी बात पर पीछे रहना नहीं चाहती । जो सदस्यों का सुझाव होगा उसके अनुरूप ही कार्य होगा, लेकिन अभी साढ़े चार बजे बिजनेस एडवाइजरी कमेटी की मीटिंग हैं, मैं समझता हूं कि उस मीटिंग में जैसा सदस्य चाहते हैं उसके अनुरूप ही हम लोग फैसला करेंगे ...(व्यवधान)

श्री मोहम्मद सलीम : सरकार के इस कथन पर मुझे आपत्ति नहीं हैं कि बी0 ए0 सी0 में फैसला करेंगे । अभी सरकार के एक मंत्री ने हाउस में बयान दिया । एडमिरल को सैक करने पर उन्होंने जो आरोप रक्षा मंत्री पर लगाए और गुरुस्वामी ने फाइनेंस मिनिस्टर पर लगाए उसके आधार पर cutting across party lines and with an overwhelming majority of members of the House हमने मोशन सबमिट किया हैं और अभी मंत्री महोदय यह कह रहे थे फ्लोर पे कि उसको इम्पलीकेशन को समझना चाहिए कि सरकार की तरफ से कोई आपत्ति नहीं हैं, अगर बी0 ए0 सी0 इस बात को तय करती हैं कि हम चर्चा करें, जिस तरह से भी चर्चा करें । अगर यह बात तय हैं कि हम फिर दोहरा दे कि हम बी० ए० सी० में फैसला करेंगे। हम 168 और 170 मोशन ले आएं ...(व्यवधान)

†شری محمد سلیم: سرکار کے کتھن پر مجھے آپتی نہیں ہے کہ بی اے سی میں فیصلہ کرینگے۔ ابھی سرکار کے ایک منتری نے بیان دیا ہاؤس میں ایڑمیرل کوشیک کرنے کے بارے میں انھوں نے جو آروپ لگا ئے رکشا منتری کے اوپر اور گروسوامی نے آروپ لگا ئے فائننس منسٹر کے اوپر اسکے آدھار پر...

ہم نے موشن سبمٹ کیا ہےاور ابھی منتری مہودے یہ کہہ رہتے کہ فلور میں اسکی امپلیکیشن کو سمجھنا چاہئے کہ سرکار

^{†[]}Transilteration in Arabic Script

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Guruswamy

कौन सा दिन तय किया जा रहा हैं । यह रूल 170 के तहत इस पर विचार करने के लिए मोशन सभी राजनीतिक पार्टियों ने चेयरमैन साहब को दिया हैं। नो डेट येट मेंशंड मोशन में पार्लियामेंट्र बुलेटिन में प्रकाशित भी हो चुका हैं उसके बाद भी सरकार मानसिक रूप से तैयार होकर यहां क्यों नहीं आती हैं इस पर डिस्क्शन के लिए कौन सी डेट और कौन सा टाईम तय किया जाना हैं । बिजनेस एडवाइजरी कमेटी का जहां तक प्रश्न हैं, उस बिजनेस एडवाजरी कमेटी की मीटिंग से पहले विभिन्न राजनीतिक पार्टियों ने रूल-१८८ और १७० के तहत मोशन दिए । तो उस समय भी बिजनेस एडवाइजरी कमेटी ने यह तय नहीं किया था । तो आज बिजनेस एडवाइजरी कमेटी तय करेगी, इस मामले में आप आवाश्श्वासन दे रही हैं या कल यह विचार करेगी. दोनों शब्दों में अंतर हैं – तय करेगी या विचार करेगी । इसलिए इस सदन में इस बात की घोषणा की जाए कि बिजनेस एडवाइजरी कमेटी द्वारा सदन को सेंस लिया जाए।...(व्यवधान)

श्री मोहम्मद सलीम : मैडम् हाउस की राय ले जाए।...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam, Deputy Chairperson.......... (Inter ruptions)...

श्री सुरेश पचौरी : मैडम्द्व क्या आपने इनको बोलने की इजाजात दी हैं।...(व्यवधान) हम सारे लोग आपसे चाहेंगे कि आप सदस्यों का मन्तव्य जानें और उसके आधार पर निर्णय करें। ...(व्यवधान)

उपसभापतिः एक मिनट । मैंने किसी को बोलने की इजाजत नहीं दी हैं । ...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam (Interruptions)...

श्री सुरेश पचौरी : गुरुस्वामी के बारे में बोलने के लिए वित्त मंत्री बैठे हैं यहां ...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam, this is not the way that they go on dictating like this. ...(*Interruptions*)...

†[]Transilteration in Arabic Script

کی طرف سےکوئی آپتی نہیں ہے اگربی اے سی اسی بات کو طے کرتی ہے کہ ہم چرچا کریں۔ جسطرح سے بھی چرچہ کریں۔ اگریہ بات طے ہےتو پھر ہم دوہرا دیں کہ ہم بی ایس سی میں فیصلہ کرینگے۔ ہم ۱٦٨ اور ۲>۱ موشن لے آئیں …...مداخلت"...

उपसभापतिः सलीम साहब, आप बैठिए

। आप स्थान ग्रहण कीजिए । आप भी बैठिए आप तशरीफ रखिए आप बैठ जाइए प्लीज ...(व्यवधान) अभी मंत्री जी ने आपके सामने यह बात कहीं मेरे सामने यह बात कही सरकार को कोई एतराज नहीं हैं । बिजनेस एडवाइजरी कमेटी साढ़े चार बजे बैठने वाली हैं । जो आप लोग तय करहेंगे, बिजनेस एडवाअजरी के लोग, सरकार को उसमें कोई आपत्ति नहीं हैं । बिजनेस एडवाइजरी टाइम देती हैं और चेयरमैन साहब एप्रूवल देते हैं, वे सब लोग उस समय मौजूद रहेंगे तो मामला ठीक हो गया (व्यवधान)

श्री मोहम्मद सलीम : इसमें एक कैच हैं मैडम । मंत्री महोदय, का कहना हैं कि सदस्य जैसा चाहते हैं । अगर रिकार्ड्स को देखा जाए, वे कहते हैं कि बी0 ए0 सी0 में फैसला होगा लेकिन सदस्य जैसा चाहते हैं वैसा ही मेंशन लाया जाए तो कोई हर्ज नहीं हैं ...(व्यवधान)

[†]شری محمد سلیم: اسمیں ایک کیچ ہے میڈم۔ منتری مہودے کا کہنا ہے کہ ممبران جیسا چاہتے ہیں آگر ریکارڈ کو دیکھا جائے۔ وہ کہتے ہیں کہ پی اے سی میں فیصلہ ہوگا۔ لیکن ممبران جیسا چاہتے آگر ویسا ہی موشن لایا جائے توکوئی ہرج نہیں..."مداخلت"...

श्री सुरेश पचौरी : पहले यह तय हुआ था कि जब प्रेजीडेंट पर डिस्कशन पूरा हो जाएगा तो फिर बता दिया जाएगा कि इस पर डिस्कशन के लिए

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श्री सुरेश पचौरी : मैडम्, माननीय सदस्य का इस ढंग का व्यवहार ठीक नहीं हैं । ...(व्यवधान)

श्री खान गुफ़रान ज़ाहिदी (उत्तर प्रदेश) ः महोदया, हमारी बात भी सुनी जाए।...(व्यवधान)

श्री सुरेश पचौरी : मैडम्, यह इस ढंग की टिप्पणी नही कर सकते । ...(**व्यवधान**)

उपसभापतिः एक मिनट बैठें । ...(व्यवधान) जिस रूल का आपने ...(व्यवधान) Just one second.

...(Interruptions)...

I am speaking. Nobody is speaking. ...(*Interruptions*)... Just one minute. No one is speaking, except me. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: I am prepared to sit, whenever you say. ...(*Interruptions*)... I cannot be cowed down by these people. Who arc they to give me directions?

...(Interruptions)...

THE "DEPUTY CHAIRMAN: Please sit down. ...(Interruptions)... I have to read the rule. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: They cannot do like this. ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Mr. Venkaiah Naid, please sit down. ...(Inter-ruptions)...

SHRI M. VENKAIAH NAIDU: They cannot have an emergency situation here. This is not 1975. This is 1999. Let them understand it first. They should try to understand it first, try to learn and follow the rules. ...(Interruptions)... Madam, you tell them.

THE DEPUTY CHAIRMAN: I am telling everybody. I am telling you, and telling them. ...(*Interruptions*)... Let me... Please sit down. ...(*Interruptions*)...

SHRI KHAN GHUFRAN ZAHIDI: Madam, he is not following the rules. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: We heard the Leader of the Opposition.

...(Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. Just listen to me. A rule is being quoted. I have to read the rule for the Members who are not aware of the whole content because everybody is not carrying a book. The Member mentioned about rule 170. Rule 170 says,

> "The Chairman shall decide on the admissibility of a motion and may disallow a motion or a part thereof when in his opinion it docs not comply with these rule."

Then come 171, 172, 173 and 174, and the Chairman will find out the time in consultation with the Leader of the House when it should be taken up. So, according to rule 170, the Chairman will take decision in consultation with the Leader of the House. ...(*Interruptions*)...

SHRI VAYALAR RAVI: No, no. ... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute. Please listen to me. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: They don't want to go by rules. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Will you please listen to me? What you are saying is the same thing which is written in the rules, the Government—the Leader of the House means the Government, because he represents the Government in this House. Now, the Leader of the House has to find the time to discuss this matter. So, you can take it up in the Business Advisory Committee. What else is there?

SHRI MD. SALIM: You have made a correct observation, Madam. (Interruptions)

THE DEPUTY CHAIRMAN: As the Leader of the House is not here, the Parliamentary Affairs Minister has committed on the floor. It could be decided. (*Interruptions*)

made by Shri Mohan 258 Guruswamy

SHRI MD. SALIM: In the absence of the Leader of the House, in the absence of any senior minister...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Here is a Minister...(*Interruptions*)

SHRI MD. SALIM: He made this point. You told about Rule 170 and admissibility. The Chairman, in his wisdom had allowed us but the date was not mentioned; but, it is admitted as a No-Day-Yet-Named Motion. (*Interruptions*) But, when is it going to be taken up? The Chairman decides this after discussion with the Leader of the House. (*Interruptions*) The Minister, before the BAC, had said that the Government had no objection to discussing it in deference to the wishes of the Members, that they were ready to discuss it. If that is what they wanted to reiterate, we do not have any problem.

THE DEPUTY CHAIRMAN: That is what he says. What else did he say? (*Interruptions*)

SHRI MD. SALIM: The only point that remains is that the Government come out earlier saying that the moment the Motion of Thanks is disposed of, the Government would let us know when they were going to allow us to discuss. Till yesterday, till the Prime Minister replied, we accepted it, but till this morning also it was not there. (*Interruptions*) The Government has not made up its mind. If it has made up its mind, it is all right. (*Interruptions*)

SHRI M. VENKAIAH NAIDU: I am not eager to become a Minister. Even if somebody offers me, I am not going to take; do not worry. You get disappointed. (*Interruptions*) We are not running after the posts of Ministers; we did not change parties. We are like this for the last fortyfive years, together, unlike many of you. (*Interruptions*) Madam, Rule 170... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Order, please. (*Interruptions*) Order, order, please. (*Interruptions*) The fact of his becoming a Minister or not becoming a

Minister cannot be decided on the floor of the House. (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Madam, with regard to Rule 170, this morning, the hon. leader of the Opposition raised the issue. The Chairman had permitted him and when the Leader of the Opposition was raising the Motion, the entire House heard him with rapt attention. Afterwards, when the leader of the CPI(M), the leader of the CPI, Gurudasji and other senior leaders also spoke about the admissibility of the Motion, the Prime Minister was about to respond. The Prime Minister wanted to say something, but, unfortunately, the Prime Minister...(Interruptions) What is this? Why are you making comments? ...(Interruptions)...

THE DEPUTY CHAIRMAN: Let him finish, now. (*Interruptions*) What is the situation now? (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Even if all of you shout combinedly

I can withstand you; do not worry. Come on, go ahead. Go on shouting (*Interruptions*) Go on shouting. No? (*Interruptions*) Do it. (*Interruptions*)

SHRI JIBON ROY: He is provoking the Members. (*Interruptions*)

SHRI M. VENKAIAH NAIDU: You have very politely heard the Prime Minister and I have to learn from you about provoking! (*Interruptions*) Madam Deputy Chairman, ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Order, please. (*Interruptions*)

SHRI M. VENKAIAH NAIDU: The Deputy Chairman knows what the point of order is and you need not tell me. (*Interruptions*) Rule 170... (*Interruptions*)

SHRI GURUDAS DAS GUPTA: Let him speak. (Interruptions)

SHRI M. VENKAIAH NAIDU: In the morning itself the hon. Prime Minister wanted to respond but he was obstructed. It is a most unfortunate situation. (*Interruptions*)

. SHRI GURUDAS DAS GUPTA: Allow him to speak. What is this? (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Rule 170... (*Interruptions*)... Prime Minister wanted to ...(*Interruptions*)...

SHRI GURUDAS DAS GUPTA: Let him complete. We shall also speak. Let him speak. (*Interruptions*)

उपसभापतिः वेंकैया जी, आप बोलिए, आपका क्या प्वायंट् ऑफ् आर्डर हैं।...(व्यवधान) प्वायंट ऑफ् आर्डर(व्यवधान) अभी डिस्टर्ब मत करिए, उनका प्वायंट् ऑफ् आर्डर हैं।(व्यवधान)

SHRI M. VENKAIAH NAIDU: Firstly, my point of order is that there should be proper order in the House. ..(*Interruptions*) ...

THE DEPUTY CHAIRMAN: That is a good one. ..(*Interruptions*)... I also wish this. ... (*Interruptions*)...

SHRI M. VENKAIAH NAIDU: Secondly, when we respect the Leader of the Opposition, we also expect the Opposition to respect the Leader of the House. ..(Interruptions).. But, it was not done. Now, coming to Rules 167, 168, 171, ..(Interruptions)... Rule 171, as has been rightly pointed out by hon. Deputy Chairman, ...(Interruptions).. This issue was raised. Once an issue is raised the Rule says, .. if the Chairman admits notice of a motion and no date is fixed for the discussion of such motion, it shall be immediately notified in the Bulletin with the heading "No-Day-Yet-Named Motion." ... (Interruptions)...

श्री संघ प्रिय गौतम(उत्तर प्रदेश) : आप क्यों जिद ...कर रहे हैं, आप लोग क्यों नहीं बोलने देते ? ...(व्यवधान)

उपसभापतिः वेंकैया जी, बोलिए।

SHRI M. VENKAIAH NAIDU: Rule 172 says, "The Chairman may after considering the state of business in the Council and in consultation with the Leader of the Council allot a day or days or part of a day for the discussion on any such motion." Madam, the Chairman, in con-

made by Shri Mohan 260 Guruswamy

sultation with the Leader of the House, has not fixed any day or part of a day ...(*Interruptions*).... The Rule is very clear ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Let him speak. ...(Interruptions)..

SHRI M. VENKAIAH NAIDU: The House is not that much innocent to be misled by anybody. The House is capable of taking a collective and correct decision. ...(Interruptions) My point is... (Interruptions)...

उपसभापतिः आप इधर चेयर की तरफ देख कर बोलिए, उधर मत देखिए ।(व्यवधान) आप इधर मेरी तरफ देख कर बोलिए।....(व्यवधान)

श्रीमती मालती शर्मा (उत्तर प्रदेश) : मैडम, मैं कहना चाहती हूं कि इनसे बर्दाश्त नहीं हो रहा हैं । अटल जी को जनता ने बनाया हैं । लेकिन इनके यहां कहावत हैं(व्यवधान) गांव के लोग हैं, गांव में जाना चाहते हैं । कहावत हैं कि "कुम्हार की कुम्हारी पर पार नहीं बसाई, गधे के जाकर कान ऐठ दिए" इनकी जनता पर तो पार बसती नहीं, यहां बरसने आ गए । यहां आकर सीना तोड़ते फिर रहे हैं । इनकी हालत हो रही हैं । अटल जी इसे बर्दाश्त नहीं हो रही हैं ।....(व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam, I was coming to the point. I have read out Rule 172 and the spirit of this Rule is that even if a motion is admitted, the Chairman, in consultation with the Leader of the House, the Leader of the Council, shall decide about a day or part of a day for discussion on the same. ...(Interruptions) ... We all know that in the morning when the Members of the Opposition had spoken after that the Prime Minister tried to speak. But, he was disrupted and obstructed. ...(Interruptions) It was a sad day. ..(Interruptions).. Afterwards, what happened was, the Mouse was adjourned. ,.(Interruptions).. The House was adjourned.

THE DEPUTY CHAIRMAN: Now come back to the Rules.

SHRI M. VENKAIAH NAIDU: I am coming back to the Rules. I am speaking only on the Rules. ...(Interruptions)... Even the Rules say that the Prime Minister should be allowed to speak. ...(Interruptions).. Now, coming to what the Parliamentary Affairs Minister has just said, I would say that after all we have to function in this House to the satisfaction of not only the Rules but also to the satisfaction of the people of not only the Rules but also to the people and ourselves. My point is ...(Interruptions)...

AN HON. MEMBER: What is your point of order? ..(*Interruptions*)..

SHRI M. VENKAIAH NAIDU: You are not the person to ask me what my point of order is. ...(*Interruptions*)... You should have some patience. ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: He has a right to speak. ...(Interruptions)... Let him speak. Whatever point he wanted to raise, let him raise. ...(Interruptions)... I will give my ruling. ...(Interruptions)... Just listen to him. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Madam, this issue was raised in the other House also. ...There was a meeting of the leaders of the opposition parties as well as the Government with the hon. Speaker. Some discussion was held. ..(*Interruptions*) ...

SHRI MD. SALIM: Madam, he is sharing a piece of information on behalf of the Government. ...(*Interruptions*)... Is he a spokesman of the Government or is he a Minister?(*Interruptions*)... He is a spokesman of his party only.(*Interruptions*) ...

SHRI M. VENKAIAH NAIDU: My friend sometimes acts as a spokesman of the Congress Party. But, I act only as a spokesman of my own party. ...(Interruptions)... Madam, my point is ...(Interruptions)...

AN HON. MEMBER: Your point is that there is no point.

made by Shri Mohan 262 Guruswamy

SHRI M. VENKAIAH NAIDU: That is your point. Okay, fine, please sit down if you have no point. ...(Interruptions)... Why are you making a point? I have a point, but you do not have a point. ...(Interruptions) ... At 4.30, there is going to be a meeting of the Business Advisory Committee. The Chairman has not yet decided about the time. Immediately after 4.30, there is going to be a meeting of the Business Advisory Committee. This issue can be discussed there. Suppose, any agreement is reached and some time is fixed, then the House can be prolonged. In the meanwhile, my point of order is this. Without any rule and without any provision, hon. Members are obstructing the House and stalling the Business of the House. Let the Business go on. Let the Business Advisory Committee meet and fix the time ...(Interruptions) ... This is the point ... (Interruptions)... This is the sum and substance of my point of order under rules 170, 171 and 172 of the Rules of Procedure and Conduct of Business in the Council of States ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Just one second ... (Interruptions) ... According to the rule, in the absence of the Leader of the House, it is a collective responsibility. The Minister of State of Parliamentary Affairs, who has been assigned to our House, has committed himself that whatever decision is taken at 4.30 PM, the Government would abide by that ...(Interruptions)... That is where they stand. The only thing we have to find out is, whether we discuss it tomorrow, the day-after-tomorrow, Monday, Tuesday or Wednesday. Only the time has to be decided. The subject is accepted by the Government. That is what my understanding ... (Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, may I make a point? ...(Interruptions) ...

श्री संघ प्रिय गौतमः मैडम, आप हाउस का बिजनेस चलाइए ...(व्यवधान)... आगे हाउस चलाइए।

You have no point ... (Interruptions)...

उपसभापतिः मैसेज तो दे दें । लो सभा में मैसेज आया हैं एटलीस्ट वह तो रिपोर्ट हो जाए कि आगे क्या बिजनेस हैं ।

MESSAGE FROM THE LOK SABHA—Contd.

(I) The Goa Appropriation (Vote on Account) Bi!l, 1999

(II) The Goa Appropriation Bill, 1999

SECRETARY-GENERAL: I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Goa Appropriation (Vote on Account) Bill, 1999, as passed by Lok Sabha at its sitting held on the 10th March, 1999."

(II) "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Goa Appropriation Bill, 1999, as passed by Lok Sabha at its sitting held on the 10th March, 1999."

Madam, I lay a copy of each of the Bills on the Table.

RE. REMOVAL OF NAVAL CHIEF AND ALLEGATIONS MADE BY SHIV MOHAN GURUSWAMY—Contd.

THE DEPUTY CHAIRMAN: Shall we go back to Special Mentions? ...(*inter-ruptions*)...

गुरुदास दासगुप्त जी को बोलने दीजिए ।

SHRI SANGH PRIYA GAUTAM: Madam, we want your ruling ...(Interruptions)... You have given your ruling ...(Interruptions)... Whether they want to

made by Shri Mohan 264 Guruswamy

continue with the Business in the House or not ...(*Interruptions*)... This is the question before the House ...(*Interruptions*)... You have given your ruling ...(*Interruptions*)... Nobody should interrupt the Business of the House ...(*Interruptions*) ...

SHRI GURUDAS DAS GUPTA: Madam, I have a short point. I agree with what Mr. Naidu has said. He said that the hon. Chairman of the House, in consultation with the Leader of the House, shall decide the time for the discussion. I agree with him. But that is precisely where our complaint is. During the last three days-let it be known to all-all the political parties, representing the opposition collectively, implored repeatedly that the House may be given some time by the Leader of the House, to which the Leader of the House did not agree. As a result, the hon. Chairman is helpless. According to the Rule Book, the hon. Chairman is helpless, if the Leader of the House does not give time.

SHRI SANGH PRIYA GAUTAM: How can he speak on behalf of the hon. Chairman? ...(*interruptions*)... You cannot speak on behalf of the hon. Chairman ...(*interruptions*)...

SHRI GURUDAS DAS GUPTA: Madam, just see ...(*interruptions*)... No, no ...(*interruptions*)... Madam, just see ...(*interruptions*)... Mr. Naidu, see how he is speaking ...(*interruptions*)...

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, let me put the things properly. The Chairman is never helpless. The rules are binding on everybody—the Chairman and all of us. I would request you earnestly—I can give a ruling also that never use words as to the 'helplessness of the Chairman of the House.'

SHRI GURUDAS DAS GUPTA: I abide by your direction ...(*interruptions*)...

THE DEPUTY CHAIRMAN: You withdraw those words ...(*interruptions*)...